

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:451
ANSWERED ON:06.08.2013
. PRIVATE SECURITY AGENCIES
Singh Alias Pappu Singh Shri Uday

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any regulations exists to regulate or restrict the use of arms by private security agencies in the country;
- (b) if so, the details thereof; and
- (c) if not, the steps taken by the Government to control such private security agencies and impose restriction on their functioning?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) : Yes, Madam.

(b) & (c): In order to regulate the working of the private security agencies, the Central Government has enacted the Private Security Agencies (Regulation) Act, 2005 and has notified the Private Security Agencies Central Model Rules, 2006. As per the Private Security Agencies (Regulation) Act, 2005, private security guard means a person providing private security with or without arms to another person or property or both and includes a supervisor. However, acquisition and carrying of fire arms in the country by a person or agency is governed by the provisions of the Arms Act, 1959 and rules made thereunder.